

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH BHOPAL

Original Application No.97/2022 (CZ)
IA No.48/2023

Kamal Tiwari
Versus
Union of India and Others

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Place

Dated: 18/2023

(Signature)
Counsel for the Respondent No. 13
(SHIV NARAYAN BOHRA/ISKANDH SHARMA)
ADVOCATES

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Reply on behalf of the
Respondent No. 13 (Maheshwari
Petro Chemicals)

MAY IT PLEASE THIS HON'BLE TRIBUNAL;

Humble respondent No. 13 submit reply
as under: -

1. That the humble respondent has been made party in the aforesaid OA in compliance of the Order dated 25.7.2023 whereby IA for impalement of violators as party has been allowed.
2. That the present OA has been filed inter-alia seeking relief to stoppage of non forest activities, illegal construction upon forest land, illegal

Vinod Kumar

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plotting, leveling of forest land and not to discharge untreated effluents and industrial waste in Khasra No.3 and 10 of Nahargarh Wildlife Sanctuary and Eco Sensitive Zone.

3. That application for impleading as party respondent appears to have been filed by the applicant without verifying the facts so far as the humble respondent is concerned.

The humble replying respondent No. 13 is doing its chemical business at plot no G-680 Industrial Area RIICO. He purchases black oil from market and recycles it back and prepares lubricant oil. There is no pollution of any kind in this whole process. Apart from this, the dry soil/Hazardous Waste which is left in the end in the whole process he gives it to the cement factory. It is further important to mention here that

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due to this work of answering respondent, there is no danger of any kind of pollution to Nahargarh wild life Sanctuary. The answering respondent further made every possible effort not to violate any kind of act and notifications issued by the state Government and Government of India also. As far as water pollution is concerned, draining even a single drop of dirty water does not spoil from the business premises of answering respondent.

The humble respondent was leased out the Industrial Plot No. G-681 by the RIICO and thereafter the respondent set up the industry and commenced business. Respondent was registered as Ministry of Micro, Small and Medium Enterprises (MSME) on 05.01.2005. The respondent obtained GST Certificate from Government of India dated



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11.11.2017. The Respondent was issued License by District Industries Centre, Government of Rajasthan on 08.03.2007. Rajasthan state Pollution Control Board granted Authorization vide Letter dated 25.07.2023 for operating a facility for collection, Disposal, Generation, Reception storage of Hazardous Wastage under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 and consent to operate under section 25/26 of the water (Prevention and control of pollution) Act 1974 and under section 21(4) of Air (Prevention and control of Pollution) Act 1981 vide Letter dated 25.07.2023. Photocopy of the above is annexed herewith and marked as **Annexure R/1 to Annexure R/5** respectively.

4. That as per Test Report of Team Test House the sample of Ambient Air

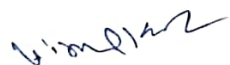
V. M. P. 142

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Quality and DG Stack Emission Level found fit during the analysis period. Photostat Copy of the Test Reports is filed and marked as **Annexure R/6**

5. That there is no pollution of any kind in this whole process. Apart from this, the dry soil/Hazardous Waste which is left in the end in the whole process he gives it to the Shree cement factory with MOU for the period of 2014 to March, 2020 and later than on dated 07.01.2021 answering respondent was allotted the following membership for disposal of uncreditable hazardous waste as per Rules, 2016. Copy of MOU with Shree Cement and letter dated 07.01.2021 are hereby filed and marked as **Annexure-R/7** and **R/8** respectively.

6. That unit of answering respondent is not discharging of untreated effluents in Nahargarh Wildlife Sanctuary. The



unit of the humble respondent is located at a distant place from the Sanctuary.

7. That the contents of the OA as stated in Para No.1 to 21 are denied for want of knowledge being not related with the answering respondent No. 13 except Para No.3 thereof.
8. That so far as contents of Para No.3 is concerned, it is submitted that the Government of India has issued Gazette Notification on 8.3.2019 by which Eco Sensitive Zone of Nahargarh Wildlife Sanctuary got declared, which cannot be given effect retrospectively. The humble respondent No. 13 is running his industry under requisite permission / license / consent of the State Government much prior to the said notification. No new industry has been established by the humble respondent nor expanded of existing

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industries nor permitted to it within the boundaries of Eco Sensitive Zone. The humble respondent is not discharging any untreated effluent from the unit. The applicant may be directed to submit strict proof to substantiate the allegation of discharging untreated effluent in the Sanctuary.


9. That the aforesaid submissions sufficiently controvert the averments made by the applicant for imploding the respondent as violator / party and as such it is in the interest of justice to consider the same as reply and accordingly dismiss the OA against the respondent.

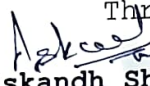
It is, therefore, most humbly prayed that aforementioned reply may kindly be accepted and taken on record and answering respondent No. 13 is further state not doing any non forest

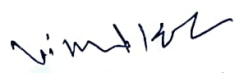
Vinod Kumar

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activities, and not to discharging untreated effluents and industrial waste in Wildlife Sanctuary and Eco Sensitive Zone and accordingly the OA may kindly be dismissed with costs.


{Shiv Narayan Bohra, Iskandh Sharma}


Yours' Humble Respondent
Through Counsel



Advocates

Enrolment No. R/465/1994

Mobile No. 94140-74734 76658-37411

Email: advocatesnbohra1969@gmail.com

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AFFIDAVIT IN SUPPORT OF REPLY

I, Vimal Kishor Maheshwari Son of ~~Shri Ram Chander Maheshwari~~ Aged about 63 years, Partner, Maheshwari Petro Chemicals, Plot G-681, VKIA, Jaipur do hereby take oath and state as under: -

1. That being authorized signatory of the respondent No. 13 I am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That annexed reply has been drafted by the counsel under my instructions which is true and correct to the best of my knowledge and belief based on office record and legal advice.

Vimal Kishor Maheshwari
(Deponent)

VERIFICATION

I, the above-named Deponent do hereby verify that the aforesaid affidavit is true and correct to the best of my knowledge, belief and I have not suppressed any material therein, so help me GOD.

Vimal Kishor Maheshwari
(Deponent)

*Identified by
S. S. S. S.
AN*

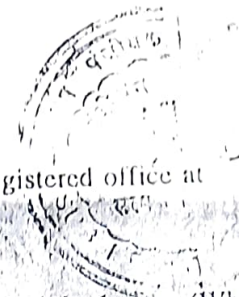


ATTESTED

[Signature]
OATH COMMISSIONER
RAJASTHAN HIGH COURT
JAIPUR BENCH, JAIPUR

20/11/2023

OR



a company registered under the Indian Companies Act and having its registered office at

OR

A society registered under the Co-operative Societies Act, hereinafter called the Lessee (Which expression shall, unless the context does not so admit, include his heirs, executors) its administrators, legal representatives and permitted assigns sucesors and permitted assigns OF THE OTHER PART

WHEREAS the State of Rajasthan handed over the land at V.K.I. A. to the Lessor (Rajasthan State Industrial Development & Investment Corporation Ltd.) for the purpose of setting up an Industrial Area and the said Lessor (Corporation) sub-divided the above land into plots for industrial units for leasing out such sub-divided plots to industrialists for erecting on each plot a factory according to the factory bye-laws and building plans approved by the proper municipal and other competent authorities.

"AND WHEREAS the Lessor has agreed to demise and the Lessee has agreed to take on lease, the piece of land known as Plot No. 682, hereinafter described as ^{Plot No. 682} on the terms and conditions hereinafter appearing for the purpose of constructing within the Industrial Area, V.K.I. A. an industrial unit for manufacturing "and/or any other industrial product that may be allowed to be manufactured by the Lessor in writing," according to the design and building plan approved by the proper municipal or other competent authorities."

NOW THIS LEASE AGREEMENT WITNESSETH AS FOLLOWS :

- 1. In consideration of the covenant and agreements herein contained and on payment by the Lessee of Rs. 2,50/- (RS. Two thousand five hundred only) towards the annual economic rent, the receipt whereof the Lessor hereby acknowledge. The lessor both hereby demise to th Lessee, all that plot of land numbered as situated within the Industrial area at V.K.I. A. containing by measurement 14.00 Sq. ft. be the same a little more or less, bounded:

On the North by Road

On the South by G. 682

On the East by G. 680

On the West by Road

and which said plot of land is more clearly delineated and shown in the attached plan and therein marked red TO HOLD the said plot of land (hereinafter referred to as 'the demised' premises) with their appurtenances unto the Lessee for the term of ninty nine years from the 8th day of 6, 1959 except and always reserving to the Lessor and his successors or assigns :

- (a) A right to lay water mains, drains, sewers or electric wires under or over the demised premises, if deemed necessary by the Lessor for his successors assigns, in developing the area.
- (b) Full right and title to all mines and minerals in and under the demised premises or any part thereof.

Witness hands
20/11/59

Signature

immovable property in the area or so far as they affect the health, safety, convenience of the other inhabitants of the place.

- (d) That the Lessee will erect on the demised premises in accordance with the layout plan, elevation and design to be approved both by the Lessor and the competent local authority in writing and in a substantial and workmen-like manner the Industrial Units as aforesaid with all necessary out-houses, sewers, drains and other appurtenances according to the local authority's rules and by laws in respect of buildings, drains, latrines and connection with sewers, and will commence such construction of main production shed within the period of one year and will completely finish the same fit for use and start commercial production within the period of three years from the date of these presents or from the date of possession, whichever is earlier or within such extended period of time as may be allowed by the Lessor in writing at its discretion on payment of retention charges as determined by the Lessor.
- (e) That the Lessee will keep the demised premises and the building thereon at all times in a state of good and substantial repairs and in sanitary condition.
- (f) That the Lessee will not make or permit to be made any alteration in or additions to the said buildings or other erections for the time being on the demised premises or erect or permit to erect any new building on the demised premises without the previous permission in writing of the Lessor and the local authority and except in accordance with the terms of such permission and plan approved by the Lessor and the local authority and in case of any deviation from such terms or plan, will immediately, upon receipt of notice from the Lessor or the local authority requiring him so to do, correct such deviation as aforesaid, and if the Lessee shall neglect or correct such deviation for the space in one calendar month after the receipt of such notice then it shall be lawful for the Lessor, or the local authority to cause such deviation to be corrected at the expense of the Lessee, which expense the Lessee hereby agrees to reimburse by paying to the Lessor/Local Authority the amount which the Lessor/Local Municipal Authority as the case may be shall fix in that behalf and the decision of the Lessor/Local Municipal Authority as the case may be, shall be final.
- (g) That the Lessee will provide and maintain in good repairs a properly constructed approach road or path alongwith the event across drain to the satisfaction of the Lessor/Local Municipal Authority leading from the public road/Corporation road to the building to be erected on the demised premises.
- (h) That the Lessee will not carry on or permit to be carried on the demised any obnoxious trade or business whatsoever or use the same or permit the same to be used for any religious purpose or any purpose other than for the Industrial purposes aforesaid without the previous consent in writing of the Lessor and the Local Municipal Authority and subject to such terms and conditions and the Lessor/Local Municipal Authority may impose and will not do or suffer to be done, on the demised premises or any part thereof any act or thing which may be or grow to be a nuisance, damage, annoyance, or inconvenience to the Lessor or Local Municipal Authority or the owner or occupiers of other premises in the neighbourhood.
- (i) The Lessee will not without the previous consent in writing of the Lessor transfer, sublet, relinquish, mortgage or assign his interest in the demised premises or the

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- (c) Yielding and paying thereof unto the Lessor by 30 day of April in each year in advance the yearly rent. The Corporation reserves the right to revise the rate of economic rent in every 5 years, provided, however, the enhancement in rent at each revision shall not exceed 25% of the rent payable for the period immediately preceding revision. The quantum of rent determined by the Corporation shall be final, conclusive and binding on the allottee and it shall not be questioned in any court of law or otherwise.

Provided further that in case the Lessee creates charge in favour of the State Government or Industrial Finance Corporation of India or Rajasthan Financial Corporation or Schedule Banks for any development loan taken by him/it on the security of the premises hereby demised and the buildings and machineries built upon or affixed thereto, the first charge of the Lessor shall rank second to the charge of the State Government or Industrial Finance Corporation of India or Rajasthan Financial Corporation, I.D.B.I. or I.C.I.C.I., L.I.C., IRBI, HDFC, SIDBI, Central Co-operative Banks, private lending agencies and other Public Financial Institutions as defined in the Public Financial Institutions Act or Scheduled Banks, provided the State Government or Industrial Finance Corporation of India or Rajasthan Financial Corporation or Scheduled Banks keep a specific clause in their mortgage deed that breach of any of the conditions of these presents (Lease Agreement) shall be treated as a breach of the conditions of their mortgage deed.

Provided however, that the above provision shall not operate where sheds are constructed on the demised premises on hire purchase basis by the Corporation. In such cases, the Lessee could create second charge in favour of State Government or Industrial Financial Corporation of India or Rajasthan Financial Corporation or I.D.B.I. or ICICI or L.I.C., IRBI, HDFC, SIDBI, Central Cooperative Banks, private lending agencies and other Public Financial Institutions as defined in the Public Financial Institutions Act or Scheduled Banks on the land and buildings and first charge on the plant and machineries, for any development loan taken by him/it.

AND THE LESSEE DOTH HEREBY COVENANT WITH THE LESSOR IN THE MANNER FOLLOWING :

2. (a) That the Lessee will bear, pay and discharge all rates, taxes, charges and assessment of every description which may, during the said term, be assessed, charged or imposed upon either on the landlord or tenant or the occupier in respect of the demised premises or the building to be erected thereupon.
2. (aa) The lessee shall pay the development charges of the plot calculated at the rate prescribed by the Corporation for each industrial Area from time to time. The Corporation reserves the right to enhance the rate of development charges if the compensation payable under an award is enhanced by any competent court subsequently.
- (b) That the Lessee will bear, pay and discharge all service charges, road maintenance charges, street lighting charges, arboriculture charges and other ancillary services, required for the upkeep of the industrial areas which may during the said term be assessed, charged, levied or imposed by the Lessor. "The lessor reserves the right to revise the rate of service charges from time to time and the decision of the lessor shall be final, conclusive and binding on the lessee and it shall not be questioned in any court of law or otherwise."
- (c) That the Lessee will obey and submit to the rules of Municipal or other competent authority now existing or hereafter to exist so far as the same relate to the

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building standing thereon or both as a whole and every such transfer, assignment, relinquishment, mortgage or subletting or both shall be subject to and the transferees or assigns shall be bound by all the covenants and conditions herein contained and be answerable to the lessor in all respect therefor, and the Lessee will in no case even when consent has been given by Lessor as aforesaid assign, relinquish, mortgage, sublet, transfer or part with the possession of any portion less than whole of the demised premises or cause any sub-division thereof by meters and bounds or otherwise, provided that prior permission as aforesaid shall not be necessary in the event of mortgage without possession in favour of either of the State Government or of the Industrial Finance Corporation of India or in favour of the Rajasthan Financial Corporation or I.D.B.I. or I.C.I.C.I or L.I.C., I.R.B.I, HDFC, SIDBI Central Co-operative banks, private lending agencies and other Public Financial Institutions as defined in the Public Financial Institutions Act or Scheduled Banks to secure loan or loans advanced by any of them for setting up on the demised premises the industry herein before mentioned, but any such mortgage shall be subject to the prior charge of the Lessor under the second proviso to Clause 1 (c) above.

Provided further that if at any time the Industrial Finance Corporation of India or other financing body or bodies mentioned above decided to take over, sell, lease or assign the mortgaged assets in the demised premises in exercise of any rights vesting in it by virtue of deed or deeds executed in its favour by the Lessee at the time of taking the loan or loans or under any will for the time being in force the sale, lease or assignment will be subject to the mutual consultation with Lessor and the financing body or bodies as mentioned above.

Provided further that the Lessee will so often as the said premises shall by assignments or by death or by operation of law or otherwise howsoever become assigned, inherited or transferred during the tendency of the terms hereby granted within one calendar month from the date of such assignment, inheritance or transfer deliver a notice of assignment, inheritance or transfer to the Lessor setting forth names and description of the parties to every probate or a will or letters of administration, decree, order, certifying or other document of affecting or evidencing such assignment, inheritance or transfer and document as aforesaid accompanying the said notice shall remain for 7 days at the office of the Lessor AND it is hereby covenanted that failure to carry out this condition will without prejudice to the right of the Lessor to determine this Lease Agreement for breach of this covenants entail penalty of Rs. 500/- to be paid by the Lessee.

- (j) That Lessee will permit the members, officers and subordinates of the Lessor and workmen and other persons employed by them from time to time and at all reasonable times of the day during the said term to enter into and upon the demised premises and the buildings to be erected thereupon in order to inspect the same.
- (k) That the Lessee will not make any excavation upon any part of the demised premises (except for foundation of building and for levelling and dressing the area) nor remove any stone, sand, gravel, clay, earth or any other materials therefrom.
- (l) That the Lessee will not erect or permit to be erected on any part of the demised premises any stables, sheds or other structures of any descriptions whatsoever for keeping house cattles, dogs, poultry or other animals except and in so far as may be allowed by the Lessor in writing

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7. That the Lessee will neither exercise his option of determining the lease nor hold the Lessor responsible to make good the damage if by fire, tempest, flood or violence of any army or a mob or other irresistible force, any material part of the demised premises is wholly or partly destroyed or rendered substantially or permanently unfit for building purpose.

8. That Lessee shall construct and complete the said buildings and put the demised premises with the buildings constructed thereon to use hereinbefore mentioned within three years from the date of this agreement or from the date of possession of the said land is handed over to him, whichever is earlier, provided that the Lessor may at its discretion extend the time hereinbefore provided if in his opinion the delay is caused for reasons beyond the control of the lessee.

Provided that unused land of the allotted plot or plots shall revert to the corporation on the expiry of the prescribed/extended period for starting production/expansion of the unit.

9. If during the terms of the lease the lessee or his workmen or servants shall

(a) injure or destroy and part of building or other structure contiguous or adjacent to the plot of land hereby demised.

(b) keep the foundation tunnels or other pits on the demised land open or exposed to weather thereby causing any injury or damage to contiguous or adjacent buildings, or

(c) dig any pits near the foundation of any building thereby causing any injury or damage to such building, the Lessee shall pay such damages therefore as may be assessed by the Lessor (whose decision as to the extent of injury or damage, or the amount of damages payable therefor shall be final and binding on the Lessee unless within three months from the receipt of orders thereof the Lessee prefers an appeal to the arbitrator as hereinafter provided and if an appeal is preferred, the decision of the arbitrator shall be binding on the Lessee).

(d) The Lessee shall also abide by other terms and conditions as may be laid down in RICO Disposal of Land Rules, 1979 as amended from time to time.

The Lessor shall also comply with provision of the Act.

(e) If the Lessee, being a registered or unregistered partnership firm or a cooperative society, is dissolved and no successor in interest is appointed within 60 days of its dissolution the Lessor shall be entitled to determine this Agreement.

AND IT IS HEREBY FURTHER AGREED AND DECLARED BY AND BETWEEN THE PARTIES TO THESE PRESENTS AS FOLLOWS :

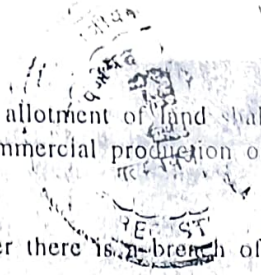
3 (a). Notwithstanding anything hereinbefore contained if there shall have been in the opinion of the Lessor any breach by the Lessee or by the person claiming through or under him of any of the covenants or conditions hereinbefore contained and on his part to be observed and performed and in particular without prejudice to the generality of the sub-clause, if the Lessee transfers, relinquishes, mortgages or assigns any part of the demised premises less than the whole or transfers, relinquishes, mortgages or assigns the whole of the demised premises without the previous consent in writing of the Lessor as hereinbefore provided subject to the exception in Clause 2 (i) or if the Lessee fails to commence and

complete the buildings in the time and manner hereinbefore provided or if the amounts due to the Lessor as rent hereby reserved or any part of the premium as stipulated in clause 1 or service charges as stipulated in Clause 2 (b) shall be in arrear and any other unpaid for a period of 90 days after the same shall have been demanded by the Lessor or if the Lessee or the persons in whom the terms hereby created shall be vested, shall be adjudged insolvent or if this Agreement is determined as hereinbefore specified, it shall be lawful for the Lessor subject to the provisions of this lease deed (without prejudice to any other right of action of the Lessor in respect of any breach of this Agreement) to re-enter without taking recourse to a court of law upon the demised premises or any part thereof in name of whole and thereupon this demise shall absolutely CEASE and determine and the money paid by the Lessee by virtue of these presents shall stand forfeited to the lessor without prejudice to rights of the Lessor to recover from the Lessee all money that may be payable by the Lessee hereunder with interest thereon at 12% per annum and the lessee shall not be entitled to any compensation whatsoever. Provided always that the Lessee shall be at liberty to remove and appropriate to himself all building erections and structures, if any made by him and all materials thereof from the demised premises after paying up all dues, the premium and the lease rent upto date and all municipal and other taxes, rates and assessments then due including service charges e.g. conservancy charges and all damages and other dues accruing to the Lessor and to remove the materials from the demised premises within three months to the determination of the Lessor and in case of failure on the Lessee's part to do so, the building and erection standing on the demised premises and all material thereof shall vest in the Lessor and Lessee shall then have no right to claim for the refund of any money paid by him to the Lessor upto that time or to claim any compensation for the structure and materials put up by him on the demised premises. Provided further and always the right of re-entry and determination of the lease as hereinbefore provided shall not be exercised if the industry at the demised premises which has been financed by the State Government or Industrial Financial Corporation of India or the Rajasthan Financial Corporation, IDBI, ICICI, LIC, IRBI, HDFC, SIDBI, Central Co-operative Banks, other private lending agencies and other Public Financial Institutions as defined in the Public Financial Institutions Act or Scheduled Banks and the said financing body or bodies remedy the breach within a period of 90 days from the date of notice issued or served by the Lessor on the said financing institution or institutions regarding said breach or breaches.

- b) All legal proceedings for breach of the conditions, aforesaid shall be lodged in courts situated at Jaipur and not elsewhere.
- c) Any loss suffered by the Lessor on a fresh grant of the demised premises for breach of conditions aforesaid on the part of the Lessee or any person claiming through or under him shall be recoverable by the Lessor.
- d) Any notice required to be served hereunder shall be deemed to have been sufficiently served on the Lessee if served by Registered Acknowledgement Due Post and signed by an Officer of the Lessor and the services shall be deemed to have been made at the time of which the registered letter would in the ordinary course be delivered even though returned un-served on account of the refusal by the Lessee or otherwise howsoever. A notification of any decision by the Lessor shall also be served in the same manner as prescribed above.

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- e). The security deposit made with the application for allotment of land shall be refunded to the Lessee after the unit goes into commercial production on an application made by him.
- f) The security deposit shall stand forfeited whenever there is a breach of any condition contained in the Lease Agreement.
- g) All powers exercised by the Lessor under this lease agreement may be exercised by the Managing Director, Rajasthan State Industrial Development & Investment Corporation Limited or such other person (s) authorised in this behalf.

Provided that the expression Managing Director shall include the person who is entrusted by the Lessor with the functions similar to those of the Managing director.

- h) Every dispute, difference or questions touching or arising out or in respect of this Agreement or the subject matter thereof shall be referred to the sole arbitration to the Collector of the district wherein the leased plot is situated or any person appointed by him, the decision of such arbitrator shall be final and binding on the parties.
- i) The stamp and registration charges on this Agreement shall be borne by the Lessee.

(J) The fee herein for transfer of plot vide letter no. 3519 IN WITNESS HEREOF THE parties hereto have set their hands this day of the month of in the year

dated 27/9/86 in part and part of this lease agreement and the original lease deed executed by M/s. Mawatha Petro Chemicals on dated shall stand as cancelled from the date of execution of this lease agreement -

For and on behalf of:
Rajasthan State Industrial Development and Investment Corporation Ltd.

Bhaskarjini
Signature of Witness

Lessee: *Vinod K R*
2111/10001

Name.....
(in capital letters)

Name.....
(In Capital letters)

Ashok Kumar Singh
Address: *112/275 Agarwal Park*
Jaipur

Address: *Plot No. 11, Govind Nagar West*
Home No. 10, D.A. No. 12



दिनांक बुधवार 7 मई 1997
 श्री 307 जी. 344/97 के पक्ष की विमल सिंगोर माटेथरी
 पुत्र श्री राम स्वामी उम्र 33 वर्ष पेशा माटेथरी
 व्यवसाय व्यापार विवाही नाम गोविन्द लाल (कवि)
 पश्चिम कोर टीड जयपुर
 श्री 307 जी. 344/97 के पक्ष की विमल सिंगोर माटेथरी

Vimala
 व्यवसाय प्रमुख पक्ष

उपरोक्त पक्ष की ओर से

5/97-92

कुल मूल्य	8000/-
पंजीयन एवं मुद्रांक	400/-
पंजीयन शुल्क	400/-
कर शुल्क	300/-
कुल शुल्क	1100/-
कुल मूल्य	6900/-

7.5.97

उपरोक्त पक्ष की ओर से
 पंजीयन एवं मुद्रांक
 गांधी जं. जयपुर

उक्त श्री विमल सिंगोर माटेथरी (2) श्री थाक विद्या माटेथरी
 पुत्र श्री राम स्वामी माटेथरी उम्र 33 वर्ष पेशा व्यापार/श्रीमती
 उक्तपुत्र (3) श्री सिंगोर माटेथरी उम्र 33 वर्ष पेशा व्यापार/श्रीमती
 V.K.S. जयपुर
 पक्ष की पक्षों के बीच
 Lease Agreement
 जयपुर

Vimala



प्राकृतिक



M



8/5/97



Tendup...
 व्यवसाय प्रमुख पक्ष



Pending as M. 13
 100.36 8/5/97

...

इस विलेख की माहियत 1000330/-
 निश्चित करते हुए प्रन्तर राशि मुद्रांक 20033/-
 व पंजीयन 2010/..... अरिपु रपंत
 संख्या 9/..... दिनांक 9/5/92-
 नामा कर, सुरक्षा व पंजीयन हेतु निहित वक
 क्र० सं० 2/..... दिनांक 9/5/92
 द्वारा जारी किया गया।

उप पंजीयन कार्य



पंजीयन क्र. 9587 पर राशि 396
 पर पुरतका संख्या 1 बिना 62
 की प्रुपह 60 पर पंजीयन किया गया
 जिसकी प्रुपह 153 पर पुरतका संख्या 1
 की प्रुपह सं० 153 पर नाम सं० 96
 प्रुपह संख्या 348 पर प्रुपह की प्रुपह
 364

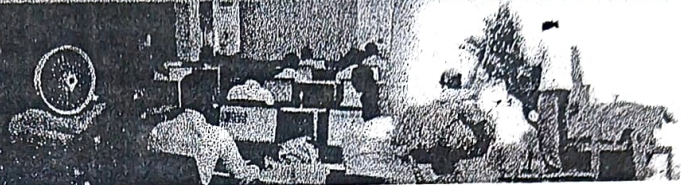
उप पंजीयक
 पंजीयन एवं सुरक्षा
 अमृतसर, पंजाब

भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

Our small hands to
make you LARGE



TYPE OF ENTERPRISE

MICRO

MANUFACTURING

UDYAM REGISTRATION NUMBER

UDYAM-RJ-17-0015686

NAME OF ENTERPRISE

MAHESHWARI PETROCHEMICALS

INDUSTRY CATEGORY OF ENTERPRISE

General

NAME OF UNITS

SNo.	Udyog Aadhaar Memorandum	Units Name
1	RJ17A0174196	MAHESHWARI PETRO-CHEMICALS

PHYSICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	G-681	Name of Premises/ Building	MAHESHWARI PETROCHEMICALS
Village/Town	VISHWAKARMA INDUSTRIAL AREA	Block	-
Road/Street/Lane	ROAD NO. 9F2	City	JAIPUR
State	RAJASTHAN	District	JAIPUR, Pin 302013
Mobile	9828022681	Email:	maheshwari petrochemicals@gmail.com

DATE OF INCORPORATION/REGISTRATION OF ENTERPRISE

15/05/1997

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

05/10/2005

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	19 - Manufacture of coke and refined petroleum products	1920 - Manufacture of refined petroleum products	19201 - Production of liquid and gaseous fuels, illuminating oils, lubricating oils or greases or other products from crude petroleum or bituminous minerals	Manufacturing

DATE OF UDYAM REGISTRATION

25/09/2020

Disclaimer: This is computer generated statement, no signature required.
Printed from <https://udyamregistration.gov.in>

For any assistance, you may contact:

1. DIC JAIPUR CITY
2. MSME-DI JAIPUR

BE A
CHAMPION
With the



(Amended)

Government of India
Form GST REG-06
[See Rule 10(1)]

Amended
3
21

Registration Certificate

Registration Number :08AAFFM7597P1Z8

1.	Legal Name	MAHESHWARI PETRO CHEMICAL			
2.	Trade Name, if any	Maheshwari Petro Chemicals			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	G 681, ROAD NO 9 F 2, VKI AREA, Jaipur, Rajasthan, 302013			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	24/09/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
<i>Signature</i>					
Name					
Designation					
Office					
Date of issue of Certificate		11/11/2017			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of the application for registration

**Details of Additional Place of Business(s)**

Annexure A

22

GSTIN	08AAFFM7597P1Z8
Legal Name	MAHESHWARI PETRO CHEMICAL
Trade Name, if any	Maheshwari Petro Chemicals
Total Number of Additional Places of Business(s) in the State	0



GSTIN

Legal Name

Trade Name, if any

08AAFFM7597P1Z8

MAHESHWARI PETRO CHEMICAL

Maheshwari Petro Chemicals

23

Details of Managing / Authorized Partners

1



Name

Designation/Status

Resident of State

VIMAL KISHORE MAHESHWARI

partner

Rajasthan

2



Name

Designation/Status

Resident of State

BALKISHAN MAHESHWARI

PARTNER

Rajasthan

GOVERNMENT OF RAJASTHAN
District Industries Centre, *Jodhpur (City)*

Handy
24

ACKNOWLEDGEMENT

M/s. *Nimesh Industries Petrochemicals* HAS FILED MEMORANDUM
FOR A *Nimesh Industries*

MANUFACTURING / SERVICE) ENTERPRISE WHICH HAS BEEN SET UP AT
THE ADDRESS *Gr-681 Road No 9 of 2 V.K.V. Area Jodhpur*

PIN: _____

STATED IN FORM NO. *1322* AND ALLOCATED EM. NO. AS BELOW.

D D M M Y Y Y Y

DATE OF ISSUE

0	8	0	6	2	0	7
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CATEGORY OF THE UNIT

(MANUFACTURING - 1, SERVICES - 2)

1

(MICRO - 1, SMALL - 2, MEDIUM - 3)

1

ENTREPRENEURS' MEMORANDUM NUMBER

0	8	0	6	2	0	7	0	1	3	2	2
---	---	---	---	---	---	---	---	---	---	---	---

(First two boxes are for State/Territory code, next three boxes are for District code, sixth and seventh boxes are for category of enterprises (sixth box are for indicating manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for Entrepreneurs' Memorandum number)

Date *08/06/2007*
Place *Jodhpur*

[Signature]
SIGNATURE
WITH OFFICE SEAL



Head Office (HSW)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695



Registered

File No : F(HSW)/Jaipur(Jaipur)/53(1)/2009-2010/2804-2806
Order No : 2023-2024/HSW/9586

Date: Jul 25 2023 5:08PM

Unit Id : 1634

M/s Maheshwari Petro Chemicals

G-681, Road No. 9 F 2, Vishwakarma Industrial Area,

Tehsil: Jaipur

District: JAIPUR

Amended
25

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.
Ref: Your application for Consent to Operate dated 01/10/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules and orders issued thereunder is hereby granted for your MAHESHWARI PETROCHEMICALS plant situated at G681, ROAD NO 9F2, VKIA, JAIPUR JAIPUR Tehsil: Jaipur District: JAIPUR, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 01/02/2023 to 31/01/2028.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Re-refined of used oil	Product	3,600.00 KLA

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:





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File No : F(HSW)/Jaipur(Jaipur)/53(1)/2009-2010/2804-2806

Date: Jul 25 2023 5:08PM

Order No : 2023-2024/HSW/9586

Unit Id : 1634

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.700	NIL	0.700 Septic Tank and Soakpit
Trade Effluent	1.200	1.200	NIL Reuse in Process

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boiler (One oil fired)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	SO2 Particulate Matter NOx	600 Mg/Nm3 150 Mg/Nm3 300 Mg/Nm3
D.G. set(40KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT , ENCLOSURES	--	--





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File No : F(HSW)/Jaipur(Jaipur)/53(1)/2009-2010/2804-2806

Date: Jul 25 2023 5:08PM

Order No: 2023-2024/HSW/9586

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Furnace(One oil fired)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , WET SCRUBBER	SO2 Particulate Matter NOx	600 Mg/Nm3 150 Mg/Nm3 300 Mg/Nm3
Heater	ADEQUATE AIR POLLUTION CONTROL MEASURES ADEQUATE STACK HEIGHT <small>Signature Not Verified Digitally signed by Rajasthaan State Pollution Control Board on 25/07/2023 17:08:00</small>	SO2 Particulate Matter NOx	600 Mg/Nm3 150 Mg/Nm3 300 Mg/Nm3

- 6 That industry shall adopt phytoremediation techniques to reduce the contamination of heavy metals within the premises, for that industry shall grow Sunflower, Ricinus communis (land) & water hyacinth as much as possible and submit compliance report to the State Board.
- 7 That this Consent to Operate is being granted on the basis of total project cost not exceeding Rs 34.98 lacs. which includes the cost of Land, Building and Plant & Machinery. In case of any increase in the project cost, the industry shall be liable to deposit the balance amount of the consent fee, as the case may be.
- 8 That this consent to operate is valid for Refiring of used oil @ 3600 KLA, as per Authorisation registration of Rajasthan State Pollution Control Board & industry shall comply with conditions of the Authorisation.
- 9 That industry shall not procure hazardous waste i.e. Used & waste oil without having valid authorization from the State Board
- 10 That industry shall comply with all the conditions laid down in authorization.



Head Office (HSW)

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File No : F(HSW)/Jaipur(Jaipur)/53(1)/2009-2010/2804-2806

Date: Jul 25 2023 5:08PM

Order No: 2023-2024/HSW/9586

Unit Id : 1634

- 11 That it will be ensured that the unit is not operated without valid consent to operate under Water (Prevention & Control of Pollution) Act 1974 and Air(Prevention & Control of Pollution) Act 1981 and authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016,
- 12 That no waste water shall be discharged inside or outside the factory premises and thus zero discharged conditions shall be maintained.
- 13 That trade effluent (1.2 KLD) generated from process shall be treated up to norms mentioned as above and shall be re-used in the process within the premises
- 14 That no waste water (domestic & trade effluent) shall be discharged outside the factory premises in any case and complete zero discharge status shall be maintained.
- 15 That fresh water consumption for the industry shall not exceed 2.0 KLD which is proposed to be sourced from ground water and affirmed that the permission of Central Ground Water Authority is not required.
- 16 That the industry shall not abstract ground water without prior permission of Control Ground Water Authority (CGWA).
- 17 That water flow meters shall be provided and maintained at all suitable points to measure quantity of received and water consumption for different purposes. Record of the same shall be maintained on daily basis
- 18 That industry shall provide and maintain adequate stack height and air pollution control measures at all the sources of air emission to achieve the prescribed standards/norms.
- 19 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit half yearly analysis report from the State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 20 That the industry shall provide separate energy metering device for effluent treatment plant and daily record of energy consumption shall be maintained in logbook.
- 21 That industry shall comply with the provisions of Hazardous & other Waste Management and Transboundary Movement) Rules, 2016 and daily record of hazardous wast generation and its disposal shall be maintained.
- 22 That unit shall maintain scrubber so as to absorb air pollutants/odor before release into atmosphere through stack of minimum height 30 meter from ground level





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Rajasthan State Pollution Control Board
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Phone: 0141-5159600,5159695

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Registered

File No : F(HSW)/Jaipur(Jaipur)/53(1)/2009-2010/2804-2806
Order No : 2023-2024/HSW/9586

Date: Jul 25 2023 5:08PM

Unit Id : 1634

- 23 That no other hazardous waste covered under the schedule IV of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, shall be procured or processed without Prior Obtain authorization and passbook from Rajasthan State Pollution Control Board.
- 24 That the industry shall submit the half yearly compliance report of all the above conditions to the State Board.
- 25 That all precautionary measures be taken so that no Volatile Organic Carbon (VOC) shall be released in the atmosphere.
- 26 That the domestic effluent (0.7 KLD) shall be treated through scientifically designed septic tank and soak pit.
- 27 That unit shall maintain adequate capacity of ETP so as to treat the waste water generated from the Dehydration process/Vacuum pump etc. so as to meet the prescribed standards and treated water is recycled in process etc.
- 28 That no industrial effluent will be discharged inside or outside the factory premises.
- 29 That all precautions / measures to be taken as mentioned in Guidelines for Environmentally Sound Recycling of Hazardous wastes issued by the CPCB January 2010
- 30 That unit shall not dispose off any hazardous waste in grey/unauthorized market for further processing/disposal
- 31 That the entire industrial effluent shall be treated and recycled in process and no discharge shall be made within or out of the premises.
- 32 That the industry shall submit the half yearly compliance report of all the above conditions to the State Board.
- 33 That the industry shall not use pet coke/furnace oil in any process/service/utility to comply with the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan
- 34 That industry shall maintain effluent treatment plant (ETP) of adequate capacity for treatment of effluent generated from the industry and treated effluent/water (1.2 KLD) shall be reuse in process (Ingot/slag quenching)
- 35 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.

Signature of the Officer
Date: 2023.07.25 05:08 IST
Rajasthan State Pollution Control Board





Head Office (HSW)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695

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Registered

File No : F(HSW)/Jaipur(Jaipur)/53(1)/2009-2010/2804-2806

Order No : 2023-2024/HSW/9586

Date: Jul 25 2023 5:08PM

Unit Id : 1634

- 36 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 37 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 38 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 39 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 40 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 41 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 42 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001(as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001(as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 43 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to





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 Phone: 0141-5159600,5159695

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File No : F(HSW)/Jaipur(Jaipur)/53(1)/2009-2010/2804-2806

Order No : 2023-2024/HSW/9586

Date: Jul 25 2023 5:08PM

Unit Id : 1634

revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[HSW]

(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur(North)
- 2 Master File.

Signature Not Verified
 Digitally signed by Group Incharge
 Date: 2023.07.25 17:08:08 IST
 Reason: See Above
 Location:

Group Incharge[HSW]





Amr/6
32

TEAM TEST HOUSE
(Unit of Team Institute of Science & Technology Pvt. Ltd.)



Approved by Ministry of Environment and Forest, Government of India as Environmental Laboratory
 RSPCB ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S) JDA/UDH

Office : E-65, Chitrangan Marg,
 C-Scheme, Jaipur - 302001, Rajasthan
 Phone : +91 6377210064, 9414077379,
 Website : www.teamtesthouse.com
 Email : team.bdhead@gmail.com

Laboratory : G1-584, RIICO Industrial Area,
 Sitapura, Jaipur - 302022, Rajasthan
 Phone : +91 9460222039, 9460222049,
 Email : director@teamtesthouse.com,
 Email : marketinglab@teamtesthouse.com

TEST REPORT

Report No./ULR No. :	TC502522600002002	Date :	01-10-2022
Issued To :	M/S Maheshwari Petro Chemicals G-681, Road No.-9F2, VKI Area, Jaipur, Jaipur (Rajasthan),	Type of Unit :	Industry
Type of Sample :	Ambient Noise Level Monitoring	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection :	Near Main Gate	Date of Receipt :	29-09-2022
Date of Test/Analysis :	29-09-2022 to 01-10-2022	Sampling Plan :	TTH/NOISE/01
Quantity of Sample :	-	Sample Collected By :	Banwari Lal Kumawat
Unit's representative :	Mr Vimal Kishore Maheshwari	Condition of Sample :	Fit for testing


RESULTS

S.No	Parameters	Observed Value	Testing Protocol	Limits as per Environment protection rules, 1986
1	Noise Level (Day Time) : Leq [dB(A)]	63.6	IS 9989	75
2	Noise Level (Night Time) : Leq [dB(A)]	56.7	IS 9989	70

Notes :-

- # The results listed refer only to the tested sample (s) & parameters (s). Endorsement of products is neither inferred nor implied.
- # This report is not to be reproduced wholly or in part and can not be used evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- # The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.


Senior Analyst


Authorized Signatory

(Report No: TC502522600002002)



TEAM TEST HOUSE

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Approved by Ministry of Environment and Forest, Government of India as Environmental Laboratory

RSPCB ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S) JDA/UDH

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Phone : +91 6377210064, 9414077379,
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Email : team.bdhead@gmail.com

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Sltapura, Jaipur - 302022, Rajasthan
Phone : +91 9460222039, 9460222049,
Email : dlrector@teamtesthouse.com,
Email : marketinglab@teamtesthouse.com

TEST REPORT

Report No./ULR No. :	TC502522400002898	Date :	01-10-2022
Issued To :	M/S Maheshwari Petro Chemicals G-681, Road No.-9F2, VKI Area, Jaipur, Jaipur (Rajasthan),	Type of Unit :	Industry
Type of Sample :	Ambient Air Quality Monitoring	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection :	Near Main Gate	Date of Receipt :	29-09-2022
Date of Test/Analysis :	29-09-2022 to 01-10-2022	Sampling Plan :	IS 5182:2000(Part 14)RA 2014
Quantity of Sample :	-	Sample Collected By :	Banwari Lal Kumawat
Unit's representative :	Mr Vimal Kishore Maheshwari	Condition of Sample :	Fit for testing

RESULTS

S.No	Parameters	Observed Value	Testing Protocol	Limits as per National Ambient Air Quality Standard, 2009
1	Carbon Monoxide [microgram/m3]	290	TTH/AAQM/08	4000
2	Nitrogen Dioxide as NO2 [microgram/m3]	15.11	IS 5182 (Part 6) : 2006 Reaffirmed 2017	80.00
3	Particulate Matter (PM2.5) [microgram/m3]	33.1	IS 5182 (Part 24) : 2019	60.00
4	Sulphur Dioxide [microgram/m3]	3.42	IS 5182 (Part 2) : 2001 RA 2017	80.00
5	Particulate Matter (PM 10) [microgram/m3]	69.77	IS 5182 (Part 23)-2006 RA 2017	100.00

Notes :-

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- = The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.

P. Nagar

Senior Analyst

Ba. J.

Authorized Signatory

(Report No: TC502522400002898)



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IDA/UDH

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Phone : +91 6377210064, 9414077379,
Website : www.teamtesthouse.com
Email : team.bdhead@gmail.com

Laboratory : G1-584, PIIIC Industrial Area,
Sitapura, Jaipur - 302022, Rajasthan
Phone : +91 9460222039, 9460112049
Email : director@teamtesthouse.com,
Email : marketinglab@teamtesthouse.com

TEST REPORT

Report No./JLR No. :	TC5025225000001392	Date :	01-10-2022
Issued To :	M/S Maheshwari Petro Chemicals G-081, Road No.-0F2, VKI Area, Jaipur, Jaipur (Rajasthan),	Type of Unit :	Oil processing unit
Type of Sample :	Stack Emission Level	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection :	Bollor Stack	Date of Receipt :	29-09-2022
Date of Test/Analysis :	29-09-2022 to 01-10-2022	Sampling Plan :	IS 11255:2008(Part 3)/RA 2018
Quantity of Sample :	-	Sample Collected By :	Banwari Lal Kumawat
Unit's representative :	Mr Vimal Kishore Maheshwari	Condition of Sample :	Fit for testing

RESULTS

S.No	Parameters	Observed Value	Testing Protocol
1	Particulate matter [mg/Nm ³]	87.35	IS 11255 (Part 1):1985 Reaffirmed 2014

Notes :-

- # The results listed refer only to the tested sample (s) & parameters (s). Endorsement of products is neither inferred nor implied.
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- # The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.

[Signature]

Senior Analyst

[Signature]

Authorized Signatory

(Report No: TC5025225000001392)

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ISO 14001:2015,

ISO 45001:2018 (OH&S)

JDA/UDH

Office : E-65, Chitranjan Marg,
C-Scheme, Jaipur - 302001, Rajasthan
Phone : +91 6377210064, 9414077379,
Website : www.teamtesthouse.com
Email : team.bdhead@gmail.com

Laboratory : G1-584, RIICO Industrial Area,
Sitapura, Jaipur - 302022, Rajasthan
Phone : +91 9460222039, 9460222049,
Email : director@teamtesthouse.com,
Email : marketinglab@teamtesthouse.com

TEST REPORT

Report No./ULR No. :	TC502522100001849	Date :	13-10-2022
Issued To :	M/S Maheshwari Petro Chemicals G-681, Road No.-9F2, VKI Area, Jaipur, Jaipur (Rajasthan),	Type of Unit :	Industry
Type of Sample :	Potable and Domestic Water	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection :	Borewell Near Project Site	Date of Receipt :	30-09-2022
Date of Test/Analysis :	30-09-2022 to 13-10-2022	Sampling Plan :	IS 3025:1987(Part 1)RA 2014
Quantity of Sample :	1 Ltr.	Sample Collected By :	Banwari Lal Kumawat
Unit's representative :	Mr Vimal Kishore Maheshwari	Condition of Sample :	Fit for testing

RESULTS

S.No	Parameters	Observed Value	Testing Protocol	Requirement (Acceptable Limit) as per IS 10500 : 2012 (RA 2018) Max.	Standard Permissible limits in the absence of Alternate Sources as per IS 10500 : 2012
1	Color [Hazen]	Less than 5	IS 3025 (Part 4) : 1983 RA 2017	5.00	15.00
2	Odour	Agreeable	IS 3025 (Part 5) : 2018	Agreeable	-
3	Taste	Agreeable	IS 3025 (Part 7) : 2017 & (Part 8) : 1984 RA 2017	Agreeable	-
4	Turbidity [NTU]	BDL(<0.1)	IS 3025 (Part 10) : 1984 RA 2017	1.00	5.00
5	pH	8.09	IS 3025 (Part 11) : 1983 RA 2017	6.50 - 8.50	-
6	Hardness (total) [mg/l]	429.91	IS 3025 (Part 21) : 2009 RA 2019	200.00	600.00
7	Iron [mg/l]	0.25	IS 3025 (Part 53) : 2003 RA 2019	1.0	-
8	Chloride [mg/l]	35.22	IS 3025 (Part 32) : 1988 RA 2019	250.00	1000.00

Note:

Continue to next page...

Rajesh Maheshwari



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TEAM TEST HOUSE
(Unit of Team Institute of Science & Technology Pvt. Ltd.)

Approved by Ministry of Environment and Forest, Government of India as Environmental Laboratory
ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S)

JDA/UDH

RSPCB

Office : E-65, Chitranganj Marg,
C-Scheme, Jaipur - 302001, Rajasthan
Phone : +91 6377210064, 9414077379,
Website : www.teamtesthouse.com
Email : team.bdhead@gmail.com

Laboratory : G1-584, RIICO Industrial Area,
Sitapura, Jaipur - 302022, Rajasthan
Phone : +91 9460222039, 9460222049,
Email : director@teamtesthouse.com,
Email : marketinglab@teamtesthouse.com

RESULTS

S.No	Parameters	Observed Value	Testing Protocol	Requirement (Acceptable Limit) as per IS 10500 : 2012 (RA 2018) Max.	Standard Permissible limits in the absence of Alternate Sources as per IS 10500 : 2012
9	Total Dissolved Solids [mg/l]	671	IS 3025 (Part 16) : 1984 RA 2017	500.00	2000.00
10	Magnesium [mg/l]	51.76	IS 3025 (Part 46) : 1994 RA 2019	30.00	100.00
11	Sulphate [mg/l]	150.63	IS 3025 (Part 24) : 1986 RA 2019	200.00	400.00
12	Nitrate [mg/l]	34.6	IS 3025 (Part 34) : 1988 RA 2019	45.00	-
13	Fluoride [mg/l]	0.56	IS 3025 (Part 60) : 2008 RA 2019	1.00	1.50
14	Lead [mg/l]	BDL (<0.01)	IS 3025 (Part 47) : 1994 RA 2019	0.01	-
15	Alkalinity - T [mg/l]	261.36	IS 3025 (Part 23) : 1986 RA 2019	200.00	600.00
16	Dissolved Oxygen [mg/l]	6.2	APHA 2017 : 4500- O C	-	-
17	Residual Chlorine [mg/l]	BDL(<0.1)	IS 3025 (Part 26) : 1986 RA 2019	-	-

Notes -

- = The results listed refer only to the tested sample (s) & parameters (s). Endorsement of products is neither inferred nor implied.
- = This report is not to be reproduced wholly or in part and can not be used evidence in the court of law and should not be used in any advertising media without our special permission in writing
- = The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified

Bairam Agarwal
Bairam Agarwal
Senior Analyst

Bairam Agarwal
Authorized Signatory
(Report No: TC502522100001849)

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MAHESHWARI PETRO CHEMICALS

Fact. : G-881, Road No. 9-F-2, Vishwakarma Industrial Area, JAIPUR-302 013
Phone : 2480533, 2480910 (O) 2872250 (R) • Mobile : 9828022881

Approved 7
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Ref. No.

Date.....

29 July 2016

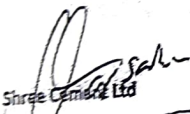
We hereby confirm with mutual consent extension of validity of Agreement entered on up to 31st March, 2020 for the co-processing of Organic residue and Spent clay.

30.7.14

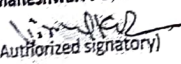
All the terms and conditions will remain same that of Agreement signed between Shree Cement Ltd, Beawar and Maheshwari Petro Chemicals on date 30.07.2014 for co-processing .

For & on Behalf of

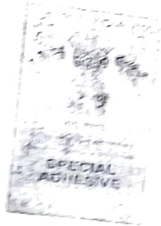
For & on behalf of


Shree Cement Ltd
(Authorized signatory)



Maheshwari Petro Chemicals

(Authorized signatory)

Attachment- Copy of agreement between SCL and Maheshwari Petro Chemicals signed on 30.07.14



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MEMORANDUM OF UNDERSTANDING

This amended MoU is signed on 30th day of July, 2014 between M/s SHREE CEMENT LTD, BEAWAR here in after called the 'User' on the first part and M/s: MAHESHWARI PETROCHEMICALS, G-681, ROAD NO. 9F2, VKIA, JAIPUR, RAJ. herein after called the 'Generator' on the second part. The 'User' has agreed to accept Organic Residue (waste category-4.4) and Spent clay (waste category-4.5), hazardous wastes under section 6, 8 & 25 of Environmental (Protection) Act, 1986, for co-processing in their cement kiln at Beawar, under controlled environmental friendly conditions as per Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 (amended in 2010) and co-processing guidelines issued by CPCB on 2010, to contribute towards elimination of nationwide hazardous wastes problem. Now by consent of both this MoU dated 30.7.2014 witnesses' as under:

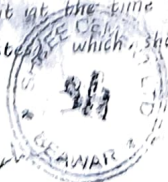
Validity of agreement: This MOU is initially for a period of about Two year i.e. w.e.f July 1st, 2014 up to June 30th, 2016 and is subject to extension for a further period as mutually agreed upon. This MOU can be terminated by giving one month notice on either side or even earlier with mutual consent.

Co processing charge: Generator shall be pay Rs 1000/mt for Spent clay and Rs 2000/ mt for Organic Residue as co processing charge. Unloading of Organic Residue will be done by User. Monthly invoice will be generated as per quantity mentioned in manifest (Form No-73 as per HWM rules-2008).

Note-

1. Spent clay will be transported in authorized Hydraulic Tipper only.
2. Supplier may club waste material with other oil recycler's same waste. The invoices will be sent individually as per quantity in manifest.
3. Waste generator shall provide TDS certificate for TDS deducted on invoiced amount.

Security Deposit & Payment terms: An amount of Rs 10, 000/- has to be made by the 'Generator' as security deposit at the time of signing this MOU for each waste (i.e. Rs 20,000 for both wastes) which shall be refundable at the time of



invoicing of bills shall be without any interest after receipt of the bill on waste generator's account.

Waste generator shall pay the bill within 15 days of receipt of the invoice.

Service tax @12.36% shall be paid extra by waste generator.

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Delivery : Material is to be transported by the 'Generator' at 'user' premises without any incidence of Freight to the 'User' in environment friendly conditions complying all statutory rules and regulations as may be in force from time to time. Return of emptied drums (in case of Organic residue) and bags (in case of Spent clay) from user site is responsibility of 'Generator' and all emptied drums and bags after unloading of waste should be taken back by the waste generator at its own cost.

Annual Maintenance : That in view of annual shutdowns of 'user' kilns which normally takes one month, and in similar situation when Organic Residue and Spent Clay not required at user's end, there will be no commitment charges claimed by 'user'. The 'user' shall intimate well in advance at least two weeks period in advance thru e-mail/telephonic message.

Force Majeure: Both parties shall not be liable for any of their failure or delay in performance on either part due to any causes beyond their control viz fires, floods, strikes, go slow, lock - out, closure war or hostilities, riots or epidemics, civil commotion, accident by fire or explosion, Earthquake, tempest, lightning or other natural and physical disaster.

Environment clearance: The acceptance and use of this Hazardous material at 'user' plant shall be subject to consent from respective State Pollution Control Board. The 'Generator' shall also have valid Authorization and shall renew before expiry of the same from time to time under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

Jurisdiction: In the event of any dispute arising out of this Memorandum of Understanding Beawar Court, District: Ajmer (Raj.) shall have the sole jurisdiction in the matter.

Signed by respective authorized signatories for and on behalf of SHREE CEMENT LTD, BEAWAR and M/s. MAHESHWARI PETROCHEMICALS, G-681, ROAD NO. 9F2, VKIA, JAIPUR, in token of acceptance of above terms and conditions.

For & on behalf of

Shree Cement Limited



[Signature]

Witness1

[Signature]

PRASAD GOSWAMI

for & on behalf of

M/S Maheshwari Petrochemicals

[Signature]

Witness2

[Signature]

KHIMAL KUMAR

23, 24 Industrial Estate,
SITAPUR, JAIPUR



CONTINENTAL PETROLEUMS LIMITED

Regd. Office : A-2, Opp. Udyog Bhawan, Tilak Marg, C-Scheme, JAIPUR - 302 005 Rajasthan (INDIA)
Phone: +91-141-222 2232 Email : conpetco@gmail.com
CIN No. : L23201RJ1986PLC003704 GSTN : 08AAACC7033L1ZM

Contol

Lubricants-Accelerating Performance
www.contol.in
www.conpetco.com

Amr

CPL/2020-21/Behror-Inc/0701

Date: 07-01-2021

Maheshwari Petrochemicals
Plot No. G-681, Road No. 9F2, VKI Area,
Jaipur - 302 013 (Rajasthan)

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Kind Attn.: Mr. Vimal Kishore Maheshwari
Email: masheshwaripetrochemicals@gmail.com
Mobile: +98280 22681

Sub.: Allotment of Membership for availing of Incineration of Hazardous waste Facilities set up at our plant at A-166, F-162-165, RIICO Industrial Area, Behror - 301 701

Dear Sir,

We are pleased to allot the following Membership to your industry for disposal of Incinerable hazardous waste as per H&OW(M&TM) Rules 2016 or as amended and in accordance to the authorisation granted to us by RSPCB.

1	0	5	3	2	1	2	1	2	9	1
---	---	---	---	---	---	---	---	---	---	---

Hazardous Waste Generated for disposal:

Sl.No	Hazardous Waste Name / Nomenclature	Category as per HW(M&H) Rules Schedule - I	Approx. Quantity /Unit Generation	Storage Method (Bags / Containers)	Characteristics (Organic / Inorganic)	Physical State (Solid / Semi-solid / Liquid)	"CRIT" (Corrosive Reactive, Ignitable, Toxic)
1	Chemical Sludge from Waste Water Treatment	34.3	0.600 MTA	Bags	In-Organic	Solid	Toxic
2	Organic Residue from Process	4.4	108.000 MTA	Bags	In-Organic	Solid	Toxic / Ignitable
3	Spent Clay containing oil	4.5	72.000 MTA	Bags	In-Organic	Solid	Toxic / Ignitable

The above allotment is valid subject to the validity of the following documents:

1. Authorisation under HW (MH&TM) Rules & Consent under Air and Water Act.

Thanking You.

Yours Sincerely,

For Continental Petroleum Ltd.

Vikrant



Vikrant Khandelwal
CFO & CEO Marketing

CC To. : **Hazardous Waste Management Division,**
Rajasthan State Pollution Control Board, 4, Institutional Area,
Jhalana Doongari, Jaipur - 302 004 (Rajasthan)



ISO 14001:2015 & 9001:2015 Certified



CENTRAL LABORATORY
RAJASTHAN STATE POLLUTION CONTROL BOARD
 4, Paryavaran Marg, Institutional Area, Jhalana Doongri, Jaipur (Rajasthan)
 Phone no. 0141-2711325, 2716807, www.rpcb.gov.in
 Email: lab.rpcb@gmail.com

Approved
 9
 4

Report No.: W-230416-B
 Report On: 26.04.2023


Analysis Report

Sample Particulars	
Name of Industry/Place from where sample collected	M/s Maheshwari Ferro Chemicals, G-661, and Road no. 9 P.S. 4117, Tehsil: Jaipur, District: Jaipur, Unit Id:-1634
Type of the Sample	Waste Water
Type of Sampling	Grab
Sample Collected By	Shri Om Prakash Shardul, SO, Jaipur
Point of Sample Collection	Outlet of ETP
Date of Sample Collection	18.04.2023
Date of Receipt	19.04.2023
Preservation	Yes, as per protocol
Sample Code	April-97
MIS Sample No.	22817
Period of analysis	19.04.2023-25.04.2023

Sr. No.	Parameters	Unit	Results	Test Method
1	Bio-Chemical Oxygen Demand (BOD) (3 day at 27 °C)	mg/l	27.2	ISO 3025 (P-44)
2	Oil & Grease	mg/l	6	IS 3025 (Part 39)

Note:

1. No statutory liability accepted for samples not collected by RSPCB.
2. The results relates only to the sample tested.
3. The Report shall not be reproduced except in full without permission of Chief Scientific Officer.
4. BDL-Below Detection Limit


 (Vikram Singh Parihar)
 Authorized Signatory
 Chief Scientific Officer
 Central Laboratory, RSPCB, Jaipur

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CENTRAL LABORATORY
RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Paryavaran Marg, Institutional Area, Jhalana Doongri, Jaipur (Rajasthan)

Phone no. 0141-2711329, 2716807, www.rpcb.gov.in

Email: lab.rpcb@gmail.com



TC-10353

Analysis Report

Report No.: W-230416-A

Report On: 26.04.2023

Sample Particulars	
Name of Industry/Place from where sample collected	M/s Maheshwari Petro Chemicals, G-681, and Road no. 9 F 2, VKIA, Tehsil: Jaipur District: Jaipur Unit Id: 1634
Type of the Sample	Waste Water
Type of Sampling	Grab
Sample Collected By	Shri Om Prakash Shardul, SO, Jaipur
Point of Sample Collection	Outlet of ETP
Date of Sample Collection	18.04.2023
Date of Receipt	19.04.2023
Preservation	Yes, as per protocol
Sample Code	April-97
MIS Sample No.	22817
Period of analysis	19.04.2023-25.04.2023

Sr. No.	Parameters	Unit	Results	Test Method
1	pH		7.26	APHA, 23rd Ed: 4500 H+
2	Total Suspended Solids	mg/l	26	APHA, 23rd Ed: 2540D
3	Chemical Oxygen Demand (COD)	mg/l	191	APHA, 23rd Ed: 5220 B

Note:

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4. BDL-Below Detection Limit

(Vikram Singh Parihar)
Authorized Signatory
Chief Scientific Officer
Central Laboratory, RSPCB, Jaipur

43

CENTRAL LABORATORY
RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Paryavaran Marg, Institutional Area, Jhalana Doongri, Jaipur (Rajasthan)

Phone no. 0141-2711329, 2716807, www.rpcb.gov.in

Email: lab.rpcb@gmail.com



Analysis Report

Report No.: W-230415-A


Report On: 26.04.2023

Sample Particulars	
Name of Industry/Place from where sample collected	M/s Maheshwari Petro Chemicals, G-681, and Road no. 9 F 2, VKIA, Tehsil: Jaipur, District: Jaipur.
Type of Sample	Waste Water
Type of Sampling	Grab
Sample Collected By	Shri Om Prakash Shardul, SO, Jaipur
Point of Sample Collection	Inlet of ETP
Date of Sample Collection	18.04.2023
Date of Receipt	19.04.2023
Preservation	Yes, as per protocol
Sample Code	April-96
MIS Sample No.	22816
Period of analysis	19.04.2023-25.04.2023

Sr. No.	Parameters	Unit	Results	Test Method
1	pH		7.52	APHA, 23rd Ed: 4500 H+
2	Total Suspended Solids	mg/l	35	APHA, 23rd Ed: 2540D
3	Chemical Oxygen Demand (COD)	mg/l	3028	APHA, 23rd Ed: 5220 B

Note:

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4. BDL-Below Detection Limit


 (Vikram Singh Parihar)
 Authorized Signatory
 Chief Scientific Officer
 Central Laboratory, RSPCB, Jaipur

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CENTRAL LABORATORY

RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Paryavaran Marg, Institutional Area, Jhalana Doargri, Jaipur (Rajasthan)

Phone no. 0141-2711329, 2716807, www.rspcb.gov.in

Email: lab.rpcb@gmail.com

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Analysis Report

Report No.: W-230415-B

Report On: 26.04.2023

Sample Particulars	
Name of Industry/Place from where sample collected	M/s Maheshwari Petro Chemicals, C-681, and Road no. 912, Jhalana, Tehsil: Jaipur, District: Jaipur, Unit ID-1631
Type of the Sample	Waste Water
Type of Sampling	Grab
Sample Collected By	Shri Om Prakash Shardul, SO, Jaipur
Point of Sample Collection	Inlet of ETP
Date of Sample Collection	18.04.2023
Date of Receipt	19.04.2023
Preservation	Yes, as per protocol
Sample Code	April-96
MIS Sample No.	22816
Period of analysis	19.04.2023-25.04.2023

Sr. No.	Parameters	Unit	Results	Test Method
1	Bio-Chemical Oxygen Demand (BOD) (3 day at 27 °C)	mg/l	417	ISO 3025 (P-44)
2	Oil & Grease	mg/l	19	IS 3025 (Part 39)

Note:

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2. The results relates only to the sample tested.
3. The Report shall not be reproduced except in full without permission of Chief Scientific Officer.
4. BDL-Below Detection Limit



(Vikram Singh Parihar)

Authorized Signatory

Chief Scientific Officer

Central Laboratory, RSPCB, Jaipur

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Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone: 0141-5159699, 5159600 e-mail: member-secretary@rpcb.nic.in

F11(278)RPCB/LabWater/2023-24/ 422-429

Date: 22/09/2023

M/s Maheshwari Petro Chemicals,
G-681 and Road no. 9 F 2, VKIA,
Tehsil & District: Jaipur
Unit- ID- 1634


Sub:- Analysis Reports of Paid water sample number W-230415- A&B, W-221116-A&B.

Ma'am,

Kindly find enclosed herewith the analysis report of water sample no. W-230415-A&B and W-221116-A&B for necessary action.


Your's sincerely

Encl.:- As above (02 Reports)


Chief Scientific Officer -o/c

Copy to:-

1. QC Cell, Central laboratory, RSPCB, Jaipur
2. Regional Officer, Regional Office, RSPCB, Jaipur North.


Chief Scientific Officer o/c

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH BHOPAL

Original Application No.97/2022 (CZ)
IA No.48/2023
Kamal Tiwari

Versus

Union of India and Others

AFFIDAVIT IN SUPPORT OF THE DOCUMENTS

I, Vimal Kishor Maheshwari Son of Shri ~~Ram Kishor Maheshwari~~ Aged about 63 years, Partner, Maheshwari Petro Chemicals, Plot G-681, VKIA, Jaipur do hereby take oath and state as under: -

1. That being authorized signatory of the respondent No. 13 I am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That annexed documents Annexure R1 to R5 is true and correct Photostat copy of the original / office copy.

Vimal Kishor
(Deponent)

VERIFICATION

I, the above-named Deponent do hereby verify that the aforesaid affidavit is true and correct to the best of my knowledge, belief and I have not suppressed any material therein, so help me GOD.

Vimal Kishor
(Deponent)

*Identified by
SRS in
ATV*



ATTESTED

[Signature]
OATH COMMISSIONER
RAJASTHAN HIGH COURT
JAIPUR BENCH, JAIPUR

26 AUG 2023

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONE, BENCH, BHOPAL

Original Application No. 97/2022 (CZ)
IA No. 48/2023

Kamal Tiwari
Versus

Union of India & Others

Know all men by these presents that I/we the undersigned MR. VIMAL KJSHORE MAHESHWARI
Son of Shri RAM SWAROOP MAHESHWARI, Resident of PARTNER MAHESHWARI RETRO CHEMICALS
CA-681 UKIADWA JALPOUR.....

in the above case do hereby make, constitute and appoint **Mr. Shiv Narayan Bohra, Iskandh, Advocates**, my/our true and lawful attorneys, for my/our name, and on my/our behalf to appear plead and act in the said case, and more particularly to draw, make, present, withdraw, amend represent and verify petition, plaints or written statements and to make, present applications or petition in the court, to present, withdraw and receive documents and any money from the court or form the opposite party either in execution of the decree of otherwise, and on receipt of payment thereof to sing and deliver for me/us proper receipts and discharges for the same, to compromise or to refer the case to arbitration, to seek execution of the decree or any orders in the case, to draw, make present, withdraw, amend and represent any memorandum of appeal or cross objections in any appeal arising or to seek reviews or revision of any judgments, decree or order in the case, to appear, conduct and plead in all such writ/appeals/revisions and reviews, and to do all other lawful acts and things as effectually as I/we could do the same whether being personally present or otherwise, my/our said counsel is/are also hereby authorized and empowered to instruct, engage or appoint any other any other counsel or counsels to appear, plead and act with or for him/them in his/their absence or otherwise as my/our said counsel my think proper to do so, all acts of such counsel or counsels shall be equally and similarly and binding on me/us as if done be my/our said counsel and as if done by me/us personally. I/we hereby agree that if any part of the said counsel's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed on tour or at any other place except the usual court premises, then my/our said counsel will not be bound to appear before the court. The counsel's fee now settled and agreed to is in respect of this court and for the pending proceeding only. Any fresh action hereafter taken will entitle the counsel to fresh fees I/we also agree that if the case be dismissed in default or it be proceeded ex-party under any circumstances whatsoever the said counsel shall not be held responsible for the same and all whatsoever my/our said counsel shall do in connection with the said case, I/we do hereby agree to ratify and confirm any costs awarded in the case at any time in my/our favour shall from part of the counsel's claim and shall be payable to him/them in addition to his/their fees in the case.

IN WITNESS WHEREOF I/we have hereto set my /our hand(s)
at JALPOUR the 26-8-2023 day of _____ and delivered to the
said counsel(s)

COUNSEL(S)

Shiv Narayan Bohra, Advocate
Enr. No. R/465/1994
Mob. 9414074734
E-mail: advocatensbohra1969@gmail.com

CLIENT (s)

1. Vimal KJ Shore

2. _____



Shiv Narayan Bohra <advocatesbohra1969@gmail.com>

Copy Of Reply in The Case Of Kamal Tiwari vs Union Of India and Others in OA : 97/2022

1 message

Shiv Narayan Bohra <advocatesbohra1969@gmail.com>
To: NGT/ Adv Krishan Sharma <advocatekrishna@gmail.com>

Sat, Aug 26, 2023 at 5:56 PM

Dear sir,

Please find attached copy of the reply on behalf of respondent number:13 (Maheshwari Petro Chemicals)

--

Thanks & Regards,**S.N.Bohra****(Advocate Rajasthan High Court, Jaipur)****Mob. No: - 9414074734****Reply of OA 97 2022 for Reapondent no 13 Maheshwari Petro Chemicals.pdf**
14256K